

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

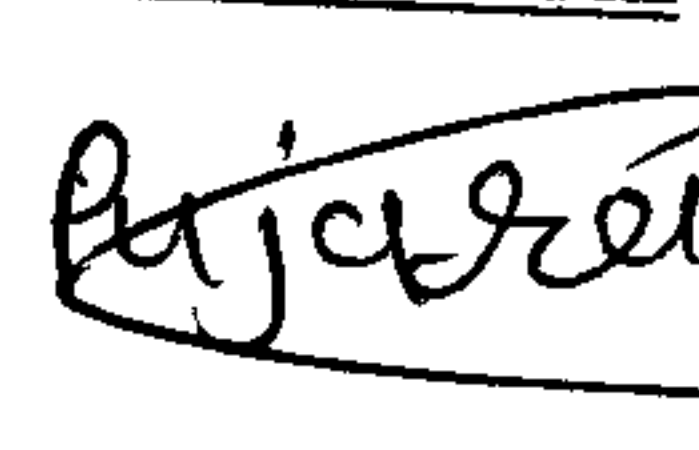
Co. Appeal No. 257/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2018**

Name of the Company: Prashant Bipinbhai Thakore & Anr.
(MGD Marketing Pvt Ltd)
V/s.
ROC, Gujarat

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jignesh R. Pujara & Co.	Practising Chartered Accountant	Petition no. 1 & 2	
2.				


ORDER

PCA Mr. Jignesh R. Pujara is present for the Appellant no. 1 and 2.

The representation from the ROC is received.

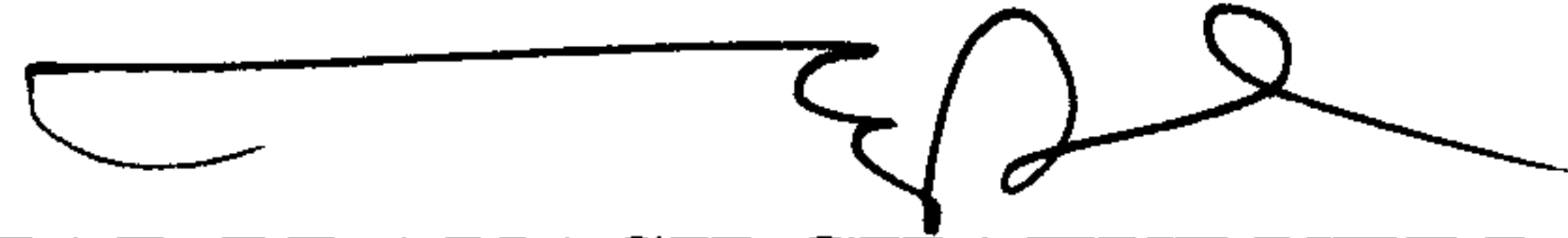
The representation from the Income Tax Department is not received, even after issuance of notice.

Ld. PCA appearing on behalf of Appellant submitted that they intend to close the company after revival and filing of statutory returns.

The Learned PCS submitted that it is not a shell company and no unusual transaction took place, if any, during the demonetisation period, the said fact ^{is placed} ~~pleased~~ in the appeal. 

The Order is reserved.


MANORAMA KUMARI
(MEMBER JUDICIAL)


HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)

Dated this the 21st day of August, 2018